

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:468
ANSWERED ON:25.11.2005
SUBANSIRI HYDRO POWER PROJECT
Sarma Dr. Arun Kumar

Will the Minister of POWER be pleased to state:

- (a) the present status and commission schedule of the lower, middle and upper Subansiri dam projects by NHPC;
- (b) whether the MoU with Government of Assam as well as Government of Arunachal Pradesh is yet to be signed towards execution of Lower Subansiri Dam Project;
- (c) if so, the reasons therefore and the time likely by which it will be executed;
- (d) whether NHPC has made assessments for the safety and security of the population inhabited in the down stream area of the Subansiri Dam Project indicating the protection of the Dam and at the events of disaster;
- (e) if so, the details thereof; and
- (f) the policy adopted for employment of local youths in this project?

Answer

THE MINISTER OF POWER (SHRI P.M. SAYEED)

(a) : The present status and commissioning schedule of the Lower, Middle and Upper Subansiri Hydroelectric Projects of National Hydroelectric Power Corporation Limited (NHPC) are given in the Annexure.

(b) & (c) : A review petition has been filed by Government of Arunachal Pradesh in the Hon`ble Supreme Court of India for vacation /modification of its Order dated 19.4.2004. The issue relating to signing of the MoU will be considered by the State Government only on receipt of the outcome of the review petition made by it to the Hon`ble Supreme Court.

(d) & (e) : At Environment Impact Assessment stage, the dam Break Analysis has been carried out by NHPC for the worst condition assuming that whole dam gets washed away. A Disaster Management Plan has also been framed which consists of:

Establishing of effective dam safety surveillance and monitoring programme including rapid and periodic analysis and interpretation of instrumentation and observation data.

Formulation and implementation of an emergency action plan to minimize to the maximum extent possible, the probable loss of life and damage to the property in the vent of dam failure. This includes preventive actions, effective communication system, evacuation plans and notifications (alert & warning situation).

An amount of Rs.1.50 crores has been earmarked for implementation of various measures under Disaster Management Plan. This will include provision for surveillance & monitoring and provision for Satellite Communication System, Wireless & Public Address System.

(f) : Recruitment is done by the Central Public Sector Undertakings under the Employment Exchanges (Compulsory Notification of Vacancies) Act 1959, read with Rules 1960 notified by the Government. Under these rules National Hydroelectric Power Corporation Limited (NHPC) notifies required vacancies of all such posts which fall under Group `C` & `D` and carrying scales of pay the maximum of which does not exceed Rs.13,100/-, to the concerned local employment exchanges and conducts recruitment accordingly.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 468 TO BE ANSWERED IN THE LOK SABHA ON 25.11.2005.

S. Name of the Project Brief Status

No.

1. Subansiri Lower

Hydroelectric

Project (2000 MW Approval of the Government of India was conveyed on

Arunachal Pradesh 9.9.2003 for implementation of the in the Central sector by

NHPC. The project is scheduled for commissioning in September 2010. Contracts for major civil and electro-mechanical works have been awarded by NHPC and the contractors have mobilized their manpower and equipments

2. Subansiri Middle Feasibility Report has been prepared by NHPC and (1600 MW), Arunachal Pradesh submitted to Central Electricity Authority (CEA) for ascertaining commercial viability. NHPC has been advised by CEA to prepare the Detailed Project Report (DPR) and take up essential infrastructure work. DPR is under preparation by NHPC. Site clearance rejected by the Ministry of Environment & Forests (MoEF) on the basis of recommendations of Indian Board for Wild Life (IBWL) in the case of Lower Subansiri that there will be no construction of dam upstream of Subansiri River in future. State Government of Arunachal Pradesh has filed a review petition in Hon`ble Supreme Court of India on 27.5.05 for review for its Order of 19.4.2004. The petition of the State Government has been entertained by the Hon`ble Supreme Court and notices have been issued to the respondents.

The construction period of the project is 7 ½ years from the date of investment approval.

2. Subansiri Upper Feasibility Report has been prepared by NHPC and (2000 MW), Arunachal Pradesh submitted to Central Electricity Authority for ascertaining commercial viability. NHPC has been advised by CEA to prepare the Detailed Project Report (DPR) and take up essential infrastructure work. DPR is under preparation by NHPC. MOEF has declined to consider NHPC`s application for site clearance (stage-II) on the basis of recommendation of IBWL in case of Subansiri Upper HE Project. The major conditions include declaration of entire reserved forest in the catchment area of lower Subansiri as National Park and no construction of dam upstream of Subansiri river in future. NHPC has approached MOEF to review the above conditions and to accord site clearance(stage-II).

The construction period of the project is 7 years from the date of investment approval.